CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Service Tax Appeal No. 85438 of 2019

(Arising out of Order-in-Appeal No. IM/GST A-I/MUM/319/18-19 dated 13.08.2018 passed by the Commissioner of CGST & CE (Appeals), Mumbai)

M/s Popawala & Co. **.....Appellant**
1502 Maker Chambers-V
221 Nariman Point,
Mumbai

VERSUS

The Commissioner of CGST, Mumbai South **.....Respondent**
13th Floor, Air India Bldg,
Nariman Point,
Mumbai

APPEARANCE:

None for the appellant
Shri Sunil Kumar Katiyar, AC(AR) for the respondent

CORAM: **HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER No: A/86051 / 2022

DATE OF HEARING : 03-11-2022
DATE OF DECISION : 03-11-2022

Per: AJAY SHARMA

A letter dated 14.10.2022 has been sent by the Appellant stating that they have applied for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the competent authority and the said authority has already issued a discharge certificate in the form of SVLRDS-4 under section 127 of the Finance (no.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute

Resolution) Scheme, 2019 for full and final settlement of the dues and a prayer has been made for withdrawal of the instant appeal.

2. In view of submissions made in the aforesaid letter dated 14.10.2022 the appeal is dismissed as withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

//SR